

Rev:01/03

OA 14/97

Union of India & Ors Vs. Satya Dev & Ors

20.1.2003

HON.MR.JUSTICE R.R.K.TRIJVEDI,V.C.

HON.MR.S.DAYAL, MEMBER(A)

O R D E R (By Circulation)

This application is for review of our order dated 11.9.02 passed in OA No.14/97. The order has been passed following the order passed by the Lucknow Bench of this Tribunal. This application has been filed on the ground that the order is against the interest of the applicant. He himself has not expressed any grievance. The review application at the instance of respondents in our opinion is not maintainable. They have no locus to hold the brief of the applicant whose application was contested by them. However, we make it clear that if the applicants have been regularised as gangmen and they have no objection against the same, ^{of this Tribunal} ~~this~~ order shall not come in their way.

Subject to aforesaid clarification this review application is rejected.


MEMBER(A)


VICE CHAIRMAN

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